

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-925(PB)/2020**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

v.

M/s. Indo Alusys Industries Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 16.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Vibhor Mathur, Adv.

**ORDER**

The Petitioner side is hereby directed to intimate the next date of hearing to the Respondent enabling them to file reply within 10 days hereof. In pursuance of the reply filed by them, the Applicant as well as the Corporate Debtor shall file their written submissions (2 to 3 pages) by next date of hearing.

List the matter for hearing on **30.09.2020**.

*Sd/-*

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

*Sd/-*

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**